

ACT No. XXVI OF 1854.

[Received assent of G. G. on the 11th November, 1854.]

1. *Vests in Collector the superintendence and control of the education of male minors whose property is under the Court of Wards.*
- 2, 3. *Empowers Collector to direct where the minor shall reside for the purposes of education, &c. or (3) to direct him to have a private education.*
4. *Expenses of education to be defrayed out of estate.*
5. *Court of wards may remove guardians of male minors for disobedience to orders of Collector.*
6. *Guardian after removal to remain liable to account to Collector.*
7. *Vests the right of custody of male minors in the person appointed with the sanction of the Court of Wards.*
8. *Gives Court of Wards right of revising of orders of Collector and gives appeal to Commissioner against orders of Collector.*

An Act for making better provision for the education of male minors subject to the superintendence of the Court of Wards.

Whereas the existing laws are found insufficient to ensure the proper education of male minors subject to the superintendence of the Court of Wards, and it is expedient to make further and better provision for the education of such persons, It is enacted as follows:

I. The general superintendence and control of education of every male minor, whose property has been or shall be brought under the management of the Court of Wards, in and for any part of the Presidency of Fort William, by virtue of any Act or Regulation which now is or hereafter shall be in force, is hereby vested in the Collector of Revenue, acting under the said Court of Wards, in the zillah or district wherein such minor's estate is situate; or if such minor is possessed of immoveable property in different districts, in such one of the Collectors of Revenue of such districts as the said Court of Wards shall select.

General control and superintendence of the education of male minor wards vested in Collectors of Revenue.

II. It shall be lawful for every Collector of Revenue, in whom the superintendence of the education of any minor is vested by this Act to

Collectors to have power to cause male minor wards

to be educated at any school or college. direct that such minor shall reside, either with or without his guardian at the sudder station of the district, or at any other place within the said Presidency, and shall attend for the purposes of education, such school or college as to the said Collector may seem expedient; and to make such provision as may be necessary for the proper care and suitable maintenance of the said minor whilst attending such school or college.

III. If it shall appear to the Collector inexpedient to place any such minor at a school or college, he shall, if the proceeds of the Estate are sufficient for that purpose, cause, such minor to be educated by a private tutor, properly qualified, either at the family residence of such minor or at the sudder station or elsewhere within the said Presidency; and in that case also the Collector shall have power to determine from time to time the place of residence of such minor, and to make such provision as may be necessary for his proper tuition and maintenance during the period of his education.

IV. All charges and expenses which may be incurred on account of any male minor ward under the provisions of this Act, for college or school fees or for other charges of tuition or education, or by reason of his residence in any place other than his own home or otherwise, shall be defrayed from the profits of his estate in the same manner as other expenses incurred under the authority or with the sanction of the Court of Wards.

V. It shall be lawful for the Court of Wards, on the application of a Collector, to remove from office, any guardian who shall neglect or refuse to obey, or shall evade compliance with any orders passed, or directions given by such Collector under the provisions of this Act, and to cause a new guardian to be appointed in his place, whether the person so removed shall have been first invested with the guardianship of the minor upon the nomination of a Collector acting under the Court of Wards, or by a testamentary appointment confirmed by the Court of Wards, and if in any such case the guardian to

be removed shall be also the manager of the minor's estate, it shall be lawful for the Court of Wards, at its discretion, either to remove him from both the said offices, or to continue him in that of Manager only.

VI. The guardian so removed shall, notwithstanding his removal, continue liable to account to the Collector for his receipts and disbursements during the period of his guardianship; and every guardian appointed in the place of a guardian so removed, shall be chosen in the same way, and shall have the same rights and powers, and be subject to the same responsibilities as persons originally appointed to be guardians of minors by a Collector of Revenue acting under the Court of Wards.

*Continued liability of guardian removed: powers and responsibilities of new guardian.*

VII. The right to the custody of the person of any male minor, whose property is under the management of the Court of Wards, is hereby vested in the person appointed with the sanction of the Court of Wards, either originally or upon the removal of a former guardian, to be the guardian of such minor, or in the absence of any such person, in the Collector of Revenue having the superintendence of the education of such minor under the provisions of this Act.

*The right to the custody of the person of a male minor to be vested in guardian appointed by the Court of Wards, or, failing him, in the Collector.*

VIII. All orders and proceedings of a Collector under the provisions of this Act, shall be subject to the revision of the Court of Wards, and every person aggrieved by any such order or proceeding may prefer an appeal therefrom to the Commissioner of Revenue acting as a Court of Wards in and for the division to which such Collector belongs.

*Appeal from the orders of a Collector to lie to Commissioner of Revenue acting as a Court of Wards.*